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Title: Need to make realistic amendments in the building by-laws of the Union Territory of Chandigarh.

SHRI PAWAN KUMAR BANSAL (CHANDIGARH): Mr. Chairman, Sir, over the years almost 90 per cent of the house owners in Chandigarh have made need-based additions and alterations in their houses and flats. Lately, the U. T. Administration, after taking no steps to check any alteration at the appropriate time, suddenly started issuing notices and passing resumption orders in some such cases. This has led to widespread panic and concern. The extent of additions make it practically impossible to demolish such alterations. What is needed is a realistic amendment to the building by-laws and increasing the Floor Area Ratio (FAR) to make appropriate use of the scarce land available. Reported recommendations of a Committee setup for the purpose have failed to address the issue in its right perspective.

Accordingly, I urge the Government to amend the building by-laws realistically as a one-time measure, and then enforce its implementation to maintain the beauty of the city, and architectural aesthetics of its planning.